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Dr. Ravinder Singh Vs Dayanand Medical College and Hospital and Another

Court: High Court Of Punjab And Haryana At Chandigarh

Date of Decision: Feb. 19, 1998

Acts Referred: Constitution of India, 1950 â€" Article 14

Citation: (1998) 119 PLR 187 Hon'ble Judges: H.S. Bedi, J

Bench: Single Bench

Advocate: Davinder Pal Singh, for the Appellant; P.S. Patwalia, for the Respondent

Judgement

H.S. Bedi, J.

The petitioner after having secured a M.B.B.S. Degree was selected in the P.C.M.S. on 15th November, 1995 and was

posted at Amritsar. The respondent-Dayanand Medical College & Hospital, Ludhiana, issued an advertisement for filling in seats for various Post

Graduate Courses that were to be run by it. The entrance test was held by the P.G.I., Chandigarh on 14th December, 1996. The petitioner

appeared in test on that date and was declared pass and, thereafter called for interview on 21.12.1996, on the declaration of the result, the

petitioner was found to be placed at serial No. 1 in the waiting list in the speciality of Surgery, on 13.5.1997 the petitioner received information that

he should report to the respondent-college the next day as a seat in the speciality of Surgery had become available and he being at serial No. 1 in

the waiting list had been selected to fill the same. The petitioner, however, reached the office on 15th May, 1997 and was given a letter of even

date Annexure P-1 to the petition which postulated certain formalities before his selection could be finalised. These formalities were admittedly

complied with by the petitioner by the evening of 17th May, 1997. The petitioner, however, went to the respondent college on 21st May 1997

after having resigned from his government job a day earlier, but was informed that all the vacant seats were to be re-advertised and a notice to that

effect would be displayed on the Board the next day. The petitioner, immediately submitted a representation under registered cover seeking

admission and also met the concerned authorities but having failed in getting redress, has filed the present petition on 4th June, 1997. Notice of

motion was issued for the next date to be served by dasti process. The respondents appeared through their counsel on 6th June, 1997 and sought

time to file a reply. The petition was, thereafter, adjourned time and again and was finally admitted on 12th January, 1998 and is now before me in

this situation.

2. In the reply filed by the respondents, it has been pleaded that as per the prospectus Annexure R-1 for the session January, 1997 in which the

petitioner claims admission, the last date for filling up the seats from the waiting list was 31st January, 1997 and as this date had admittedly expired

the vacant seat that had come into existence sometime in May, 1997 could not have been offered to a candidate on the waiting list and in that

eventuality, the Admission Committee of the respondent - College decided that the eight vacancies in various disciplines should be circulated

amongst the candidates who had appeared in the entrance examination in order of merit and as Dr. Kuldeepak Singh-respondent No. 2 had been

higher in merit and had got admission in the subject of Opthalmology in the entrance test but had also opted for the discipline of Surgery, was

entitled to admission over the petitioner. It has also been pleaded that the petitioner who had appeared for interview on 4th June, 1997 in response

to the fresh invitation and had accepted his selection in the department of opthalmology, the present writ petition was now misconceived.

3. Mr. D.P. Singh, the learned counsel appearing for the petitioner has raised two argument before me. He has first argued that there were eight

seats in all that had fallen vacant including one in Surgery and this seat had to be offered to a candidate who was on the waiting list and as the

petitioner was at serial No. 1 of that list, he was entitled to selection. In the alternative, he has pleaded that as per Clause 14 of the Prospectus

Annexure R-1, the candidate who had been selected in a speciality and had joined that speciality, could not be allowed to change that speciality

under any circumstances and in that eventuality, Dr. Kuldeepak Singh-respondent No. 2, who had taken admission in opthalmology should not be

permitted to shift over to surgery.

4. As against this, Mr. Patwalia, the learned counsel for the respondents has relied upon Clause (iii) on page 8 of the Prospectus and on Clause 12

on page 12 of the Prospectus to contend that in case any matter on which there was no provision in the Prospectus or in a case, an interpretation

was required with regard to the contents of the Prospectus, the decision of the Admission Committee was to be treated as final. He has also

argued (as was placed in the written statement) that the petitioner had accepted his admission in the speciality of Opthalmology and as such, could not claim a seat in Surgery.

- 5. I have heard that learned counsel for the parties and have gone through the record with their assistance.
- 6. The first argument raised by Mr. D.P. Singh does not commend itself to me. It will be seen that the Prospectus issued by the Institution has the

force of law as has been repeatedly held now and as such, to my mind, the waiting list could be held to be valid only up to 31st January, 1997.

7. Mr. D.P. Singh has, however, laid more emphasis on the alternative argument that once a candidate had joined a particular speciality, he could

not change the same under any circumstances. From the arguments raised by the learned counsel for the parties, it is apparent that the decision on

this aspect would hinge on Clause (iii) on page 8 of the Prospectus and Clauses 12 and 14 on pages 12 and 13 respectively of the prospectus.

These clauses are reproduced below: -

Clause (iii): The provisions of this Prospectus are subject to alternations/amendments and modifications as may be considered necessary from time

to time by the authorities. In all matters which either need any interpretation or for which no provision exists in the prospectus, the decision of the

Admission Committee shall be final. No correspondence will be entertained regarding rejection or disqualification of any candidate

Clause 12: Admissions are made according to the rules and regulations as mentioned in this prospectus. However, in all matters which either need

interpretation or for which no provisions exists in the prospectus, the decision of the Admission Committee shall be final. No correspondence will

be entertained regarding rejection or disqualification of any candidate.

Clause 14: The candidate shall have to work in the speciality in which he/she wants to do Post-graduation as a whole time in-service candidate in

this institution and will be known as P.G. Registrar/P.G. Demonstrator. Once a candidate has joined particular speciality, he/she will not be

allowed to appear in the subsequent P.G. Entrance Tests or to change his/her speciality under any circumstances.

A bare reading of Clause 14 of the Prospectus makes it absolutely clear that a candidate who has once joined in a particular speciality, cannot be

allowed to change it ""under any circumstances"". To my mind, therefore, the transfer of Dr. Kuldeepak Singh-respondent No. 2 from Opthalmology

to Surgery was wholly unauthorised. Even otherwise, it has been held by a Full Bench of this Court in Anil Jain, M.S. General Surgery and Others

Vs. The Controller of Examinations, Maharishi Dayanand University and Others, , that once a candidate has accepted admission in a speciality of

his choice, the admission is not to be varied even in case a seat becomes vacant in another discipline. The Full Bench relied upon a judgment of the

Supreme Court and observed that the allotment should be "fair and final1 and a candidate who had got admission in a course was higher in merit

that the one, who was not seeking admission, was no ground to allow a change in the speciality. Mr. Patwalia"s argument that it had been left to

the Admission Committee by virtue of Clause (iii) and Clause 12 ibid to interpret the prospectus on matters which required interpretation or in

which, there was no provision in the prospectus is to no avail. In the light of Clause 14 which provides that a speciality once accepted cannot be

changed. This clause to my mind is clearly unequivocal and does not require interpretation. Once it is held that respondent No. 2 could not change

his speciality the petitioner would be the next candidate in order of merit.

8. Mr. Patwalia has then argued that 51 seats in all had been advertised at the initial stage and 49 had been filled in leaving eight seats vacant and

the Admission Committee had, accordingly, thought it proper that since a large number of seats had fallen vacant, all the candidates who had been

successful in the entrance examination, should be allowed to make a fresh choice of their speciality. As already held above, this action of the

Admission Committee who wholly unauthorised in view of Clause 14 mentioned above.

- 9. Mr. Patwalia has finally relied upon a judgment of the Supreme Court in State of Uttar Pradesh and Ors. v. Dr. Anupam Gupta etc. J.T. 1992
- (4) 422 and has urged that as almost one year of the three years P.G. Course had since expired, it would be inappropriate to give admission to the

petitioner at this stage.

10. As against this, Mr. D.P. Singh, the learned counsel for the petitioner has argued that the course which had to commence in February, 1997

had, in fact, started in June, 1997 and the petitioner had come to this Court on the very day when the interview took place i.e on June 4, 1997 and

if the matter had remained pending in this Court for eight months now the petitioner could not be allowed to suffer prejudice on that account.

11. I have heard the learned counsel for the parties on this aspect as well. It will be seen from what has been mentioned above that the action of

the respondent-College was wholly unauthorised and contrary to the Prospectus issued by it. It is also evident that the petitioner had come to this

Court on the very day on which the interviews took place. It is also the admitted position that though the seat in the speciality of Opthalmology

vacated by respondent No. 2. Dr. Kuldeepak Singh had been offered to this petitioner, he has decided not to take it and has chosen to await the

outcome of this writ petition. It is also the admitted position that courses are started every six months in January and July of the year in question

depending on the number of seats available. It is also clear that as the petitioner has not been able to attend the course in the speciality of Surgery,

he can join the course which has commenced in February, 1998, there is no question of any mid term admission in the course. The petitioner will,

accordingly, be admitted in the course which commenced in February, 1998, and in case, there is no seat in the speciality of surgery, the

respondents shall take steps to create an additional seat to accommodate him, without disturbing respondent No. 2 as he had given up his seat in

Opthalmology and has undergone about eight months of the Course. In this view of the matter, I am supported by a Full Bench judgment of this

Court in Swaranjit Singh v. State of Punjab and Ors. (1998) 117 P.L.R. 691, wherein it was observed that where the respondent had been given

admission due to no fault of his and had undergone some period of the course, it would be inappropriate to quash his admission at this stage. I am,

therefore, of the opinion that respondent No. 2 Dr. Kuldeepak Singh should be permitted to continue with the course as well. This petition, is,

accordingly, allowed in the above terms. No costs. A copy of this order be given dasti.